NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 25(ND)/2013 CA NO.

CORAM:

PRESENT: SH. R. VARDARAJAN

Hon'ble Member (J)

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE COMPANY:

IFCI Ltd.

V/s.

M/s. Herman Milkfood Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.

NAME DESIGNATION REPRESENTATION SIGNATURE

Vinod Kymas Adv. Go IfcI

Vinad ke

Order

A perusal of the record shows that the Company Petition was dismissed for non prosecution on 05-08-2015 and it was restored to its original number on 23-11-2015 in the absence of the counsel for the respondents. Thereafter, no notice of restoration of the petition appears to have been issued and served on the respondents. Learned counsel for the petitioner states that he has served the notice through registered post but there is nothing on record to authenticate the aforesaid fact.

2. Therefore, the office is directed to issue fresh notice to the respondents for 16.11.2016. The petitioner shall also serve all the respondents. If the respondents have already been served, or served later then proof of service be filed by the petitioner.

List for 16.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

26.9.2016 (P.K. Sud)